BENCH-I

## NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH , KOLKATA

Rst.A.No.397/KB/2017 T.P.No.207/KB/2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh Hon'ble Member (J) Shri Jinan K.R

## ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 18th September 2017, 10.30 A.M.

Name of the Company		Lafarge India Limited -Vs- Jkshikha Construction Pvt.Ltd.		
Under Section		433,434,439		
SI. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)		Appearing on behalf of	Signature with date

1. My D. N. Sharma 2. My A. Basu Advocalis Dy 18/9 3. My RK Rai W 18/9 4. SRINJOY BHATTACHARYA, Peki Lianay

## ORDER

Ld. Counsel for the petitioner filed this Rst.A.No. 397/2017 for restoration of T.P.No.207/KB/2017 (C.P.No. 08/2016).

It appears that the above T.P. was dismissed in default of the parties. Petitioner has filed this restoration application in August 01,2017 and defects were removed only on 11/09/2017. Restoration application has been moved in time but it remains defective till the defects were removed. It was informed that the case has been transferred from Jharkhand High

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Court and he has no information about the listing of the case, as such they could not appear on that date.

Petitioner has given sufficient reason in the restoration application supported by an affidavit. Therefore, restoration application deserves to be allowed. Rst. A. No. 397/2017 is hereby allowed and T.P. No.207/KB/2017 (C.P.No. 08/2016) is restorated to its original number.

After restoration the case is to be listed on 06/11/2017.

Sdl (Jinan K.R.) Member (J) (Vijai Pratap Singh) Member (J)